

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 130**  
**(IB)-470(ND)/2019**

**IN THE MATTER OF:**

LIC Housing Finance Ltd.

.... Applicant/petitioner

v.

Durha Vitrak Pvt. Ltd.

.... Respondents

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 14.01.2021.**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Mr. Ashwini Kumar, Adv. in CA 2856(PB)/2019.  
Mr. Sarat Chandra, Adv. in I. A. No.5159 in 2020.  
For the RP : Ms. Aishwaya, Mr. Mohan Gahrana with  
Mr. Ahsan Ahmen, Advs.  
For the Respondent : Mr. Sumit Wadhva, Adv. for R3.  
For the HDFC Bank : Ms. Gurmeet Bindra, Adv. in IA 4214/2020.

**ORDER**

**IA-5322/2020**

On the application filed by the claimant, the Resolution Professional is directed to consider his claim on merits within ten days.

Accordingly, this application stands disposed of.



**IA-5159/2020**

For the applicant having stated that his claim has not yet been considered, the Resolution Professional is directed to consider his claim on merits within ten days.

IA-5159/2020 stands disposed of.

As to the earlier order dated 02.12.2020 directing the RP not to proceed with the approval of the resolution plan is hereby vacated.

List on 02.03.2021.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
ACTG. PRESIDENT

Sd/-

**(HEMANT KUMAR SARANGI)**  
MEMBER (TECHNICAL)